

27.3.2003
59.
MA 581/2003 in
OA 2722/2002

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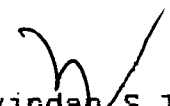

Present : Shri Ajesh Luthra, learned counsel for the
applicants (Original respondents) in MA
581/2002
None for the respondent (Original applicant).

Notice on MA 581/2003 has been issued on 17.3.2003
in pursuance of Tribunal's order dated 12.3.2003. The
original applicant or his counsel should have been present
but none appears.

We have accordingly heard Shri Ajesh Luthra, learned
counsel for the applicants and perused the relevant
documents on record. Learned counsel has submitted that
in compliance of the Tribunal's order dated 21.10.2002
read with the order dated 18.11.2002, they are examining
the case of the applicant with a view to implementation of
the orders for which they have to undertake comparison of
service records of the applicant and other employees said
to ~~have~~ been similarly situated, before taking any final
decision in the matter. Learned counsel has clarified
that records of more than three employees from 1985 have
to be considered.

Taking into account the aforesaid orders of the
Tribunal and the submissions made by the learned counsel
for the applicants in MA 581/2003, MA is allowed granting
the respondents time upto 30.4.2003 to implement the
aforesaid orders.

MA 581/2003 is accordingly disposed of.


(Govindan S. Tampi)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)